

आयकर अपीलीय अधिकरण, हैदराबाद पीठ
IN THE INCOME TAX APPELLATE TRIBUNAL
Hyderabad 'B' Bench, Hyderabad

BEFORE SHRI VIJAY PAL RAO, VICE PRESIDENT
AND
SHRI MANJUNATHA G. ACCOUNTANT MEMBER

आ.अपी.सं / **ITA No.1280/Hyd/2025**
Assessment Year 2025-2026

Shree Vaasu Goudhaam Seva Trust, Secunderabad-500003. Telangana. PAN ABGTS9800B (Appellant)	vs.	The Commissioner of Income Tax (Exemptions), Hyderabad. (Respondent)
निर्धारिती द्वारा /Assessee by:	Sri Jasraj R Shrishrimal, Advocate	
राजस्व द्वारा /Revenue by:	Dr. Narendra Kumar Naik, CIT-DR	
सुनवाई की तारीख /Date of hearing:	09.12.2025	
घोषणा की तारीख /Pronouncement:	09.12.2025	

आदेश /ORDER

PER VIJAY PAL RAO, VICE PRESIDENT :

This appeal by the Assessee is directed against the Order dated 19.06.2025 of the learned Commissioner of Income Tax (Exemptions), Hyderabad, whereby the application of the assessee for approval u/sec.80G of the Income Tax Act, [in short "the Act"] 1961, was rejected.

2. At the time of hearing, the learned Authorised Representative of the Assessee has filed an application dated 08.12.2025 for withdrawal of the present appeal along with subsequent order of approval u/sec.80G of the Act passed by the learned CIT(E). The learned Authorised Representative of the Assessee has submitted that since the approval u/sec.80G of the Act has been granted to the assessee for the assessment years 2026-2027 to 2028-2029, therefore, the assessee does not want to pursue the present appeal and the same may be allowed to be withdrawn.

3. On the other hand, learned DR has raised no objection to the present appeal of the assessee is dismissed as withdrawn.

4. Having considered the rival submissions and careful perusal of the application of the assessee, we find that earlier the assessee has applied for approval u/sec.80G for the assessment year 2025-2026 which was rejected by the learned CIT(E). Thereafter, the assessee has applied for approval u/sec.80G for the assessment years 2026-2027 to

2028-2029 which was granted by the learned CIT(E) vide Order dated 05.12.2025. Therefore, in the facts and circumstances of the case, we accept the request of the assessee and allow the withdrawal of the present appeal. Consequently, the appeal of the assessee is dismissed as withdrawn.

5. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on the conclusion of the hearing i.e., on 09.12.2025.

Sd/-
[MANJUNATHA G.]
ACCOUNTANT MEMBER
Hyderabad, Dated 09th December, 2025

Sd/-
[VIJAY PAL RAO]
VICE PRESIDENT

VBP

Copy to :

1.	Shree Vaasu Goudhaam Seva Trust, 7-2-772/2 C-9, Panna Complex, Pot Market, Secunderabad-500003. Telangana.
2.	The Commissioner of Income Tax (Exemptions), IT Towers, Professor Elyas Burney Road, AC Guards, Hyderabad.
3.	The. Addl./Joint CIT, Range-1, Hyderabad.
4.	The DR, ITAT, "B" Bench, Hyderabad.
5.	Guard file.

BY ORDER,

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